

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1708**  
TO BE ANSWERED ON: 26.07.2017

**CYBER CRIMES AGAINST WOMEN**

**1708            SHRI ASHWINI KUMAR:**

Will the Minister of Electronics & Information Technology be pleased to state:-

- (a) whether Government is considering changes in the law to ensure stringent action against cyber crimes targeting women like online sexual abuse; and
- (b) if so, the details thereof and the follow up action taken in this regard?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI P.P. CHAUDHARY)

(a) and (b): Information Technology (IT) Act 2000 provides stringent punishment for cyber crimes including online sexual abuse and violation of privacy.

Further, Ministry of Home Affair (MHA) has setup a Committee under the Chairmanship of Shri T.K Vishwanathan, former Law Secretary to examine the existing domestic and international provisions on Cyber Laws and to suggest and recommend effective legal framework/ Guidelines to tackle the cyber crime. The Committee is looking into the matter and is yet to submit its recommendations.

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